

FORM-A [PUBLIC ANNOUNCEMENT]

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
“ STEWARDS AND LLOYDS OF INDIA LIMITED (SLIL)”**

RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	STEWARTS AND LLOYDS OF INDIA LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	18.08.1937
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/REGISTERED	REGISTRAR OF COMPANIES, KOLKATA
4.	CORPORATE IDENTITY NUMBER/LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	CIN: L28999WB1937PLC009099
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	41, CHOWRINGHEE ROAD CALCUTTA -700071
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	01.05.2017
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	28.10.2017
8.	NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL	NAME: SANDEEP KUMAR GUPTA ADDRESS: 2nd Floor, House No. 93, DDA, Site-I, Shanker Road, New Rajinder Nagar, New Delhi-110060 EMAIL: ip.sandeep.sandl@gmail.com REG NO.: IBBI/IPA-002/IP-00007/2016-17/3
9.	LAST DATE OF SUBMISSION OF CLAIMS	26.05.2017

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process against Stewarts And Lloyds Of India Limited on 01.05.2017.

The Creditors of Stewarts And Lloyds Of India Limited are hereby called upon to submit a proof of their claims on or before 26.05.2017 to the interim resolution professional at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

The claims may be submitted in the Scheduled Forms B,C,D and E in terms of Regulations 7 , 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the Operational Creditors, Financial Creditors, Workmen or Employees and Authorized representative of workmen and employees respectively as the case may be.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 14.05.2017

Place: New Delhi

Sd/-
(Sandeep Kumar Gupta)
Interim Resolution Professional